

ITEM NO.3

COURT NO.7

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (Crl.) Nos.6339-6340/2023

(Arising out of impugned final judgment and order dated 31-05-2022 in BA No. 4187/2020 18-08-2022 in BA No. 4187/2020 passed by the High Court Of Delhi At New Delhi)

FRANK VITUS

Petitioner(s)

VERSUS

NARCOTICS CONTROL BUREAU &amp; ORS.

Respondent(s)

(Mr. Vinay Navare, Sr. Advocate has been appointed Amicus Curiae  
IA No. 71763/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT

IA No. 71766/2023 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES)

Date : 29-04-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Varun Mishra, AOR

For Respondent(s) Mr. Vikramjeet Banerjee, A.S.G.  
Mr. Venkata Raghu Vamsy Dasika, Adv.  
Mr. Upendra Mishra, Adv.  
Mr. Rahul G Tanwani, Adv.  
Mr. Prasenjeet Mohapatra, Adv.  
Mr. Arvind Kumar Sharma, AOR

Mr. Vikramjit Banerjee, A.S.G.  
Mr. Gurmeet Singh Makker, AOR  
Mr. Prashant Rawat, Adv.  
Mr. Advitiya Awasthi, Adv.  
Mr. Annirudh Sharma-ii, Adv.  
Mr. Ashok Panigrahi, Adv.

Mr. Vikramjit Bannerjee, A.S.G.  
Mr. Raj Bahadur Yadav, AOR  
Mr. Upendra Mishra, Adv.  
Mr. Rahul G Tanwani, Adv.

Mr. Venkata Raghu Vamsy Dasika, Adv.  
Mr. Prasenjeet Mohapatra, Adv.  
Mr. Abhishek Singh, Adv.

M/S. Trilegal Advocates On Record, AOR  
Mr. Lzafeer Ahmad B. F., AOR

Mr. Vinay Navare, Sr. Adv.

Mr. Anuj Berry, Adv.  
Ms. Anusha Ramesh, Adv.  
Ms. Karishma Sundara, Adv.  
Mr. Aparajita Sen, Adv.  
Ms. Muskan Wadhwa, Adv.  
M/s Trilegal, AOR

UPON hearing the counsel the Court made the following  
O R D E R

We have heard learned learned counsel appearing for the parties including the learned amicus curie on two issues. The first issue is regarding a condition of bail of dropping Google PIN. The second issue is about the condition of bail requiring the accused to get an undertaking from Embassy of country of his origin that he will not be permitted to leave India. Order on these aspects is reserved.

For rest of the issues, we will hear the parties on 26.07.2024. As we had issued a notice to M/s. Google LLC for limited purpose of deciding the issue of Google PIN, we discharge the notice issued on M/s. Google LLC.

We permit learned amicus to file on record a short note indicating the issues which he wants to canvass.

(KAVITA PAHUJA)  
COURT MASTER (SH)

(AVGV RAMU)  
COURT MASTER (NSH)